

**HIGH COURT OF MANIPUR
AT IMPHAL**

C I R C U L A R

Imphal, the 25th September, 2026

No. HCM/I-4/76-Estt(i)/Pt.(ix)/

All Courts dealing with offences under Sections 304-B and 498-A IPC / Sections 80 and 85 BNS, 2023 are requested to, as far as practicable, accord priority to such cases and endeavour to ensure their expeditious disposal, without adversely affecting the hearing of other categories of cases.

The concerned Courts may, subject to statutory safeguards and the circumstances of each case:

1. secure prompt appearance of the accused after filing of the charge-sheet;
2. endeavour to frame charge preferably within 60-90 days from the filing of the charge-sheet;
3. commence recording of evidence within a reasonable period after framing of charge and proceed with the evidence continuously or on a day-to-day basis, as far as practicable;
4. discourage unnecessary adjournments and record reasons in writing whenever an adjournment is granted;
5. prepare a witness calendar immediately after framing of charge, indicating the dates for examination of material witnesses and the sequencing of evidence; and
6. periodically review cases pending for more than three years, particularly those pending at the stages of framing of charge and recording of evidence.

In appropriate matrimonial disputes not involving allegations of death, grievous physical violence or other serious offences, mediation or counselling may, wherever permissible in law and considered appropriate, be explored without compromising the rights of the parties or the seriousness of the offences involved.

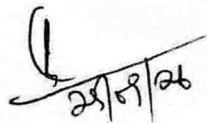
The above directions are issued in pursuance of the directions contained in the order dated 20.08.2026 passed by the Hon'ble Supreme Court in Misc. Application Nos. 2689-90 of 2025, *The State of Uttar Pradesh v. Ajmal Beg.*

By Orders etc.,

Sd/-
(OJESH MUTUM)
REGISTRAR GENERAL
HIGH COURT OF MANIPUR

Endt. No. HCM/I-4/76-Estt(i)/Pt.(ix)/20910 - 22 Imphal, the 25th September, 2026
Copy to:

1. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
2. The P.S. to Hon'ble Mr. Justice A. Bimol Singh, Judge, High Court of Manipur.
3. The P.S. to Hon'ble Mr. Justice A. Guneshwar Sharma, Judge, High Court of Manipur.
4. The Advocate General, Manipur.
5. All the District & Sessions Judges, Manipur/ Judges, Family Courts/Judges, ND&PS, Manipur/ Member Secretary, MASLSA/ Presiding Officer, MACT/Revenue/Cooperative Tribunal/ Addl. District & Sessions Judges (FTCs).
6. All the Registrars, High Court of Manipur.
7. All the Joint Registrars, High Court of Manipur.
8. All the Chief Judicial Magistrates/Civil Judges (Sr. Divn.).
9. All JMFCs/Civil Judges (Jr. Divn.).
10. All the Deputy Registrars, High Court of Manipur.
11. System Analyst, High Court of Manipur.
- for uploading on the website.
12. All the Superintendent, High Court of Manipur.
13. Concerned File/Guard File.


**REGISTRAR GENERAL
HIGH COURT OF MANIPUR**